SHRI A. D. MAM Sir, 1 invoke the Rule which prevents in hon'ble Member hum making a running commentary when an hon'ble Member is (peaking. I was submitting. Sir. that whe i the prices are said to he highly competit re tn the Far-East Asian markets Ior so abeam wir) has the Government chosen t(buy the entire Jot Irom the United State?

SHRI ANNASAHEB SHINDE: Sir, the impression of tlie ho i'ble Member is not correct. We tried to make some commercial purchases, made enqu lies all over and we found that only small quantities at competitive rales were available, not in the Far-Eastern markets, but rom Spain. We tried Io purchase it. If any hon'ble Member has any information thai soyabean is available at cheaper prices, I would be glad to receive il.

MR. CHAIRMAN: Mr. Phool Singh.

SHRI ARJUN ARC RA: What about me, Sir? Please permit mt to put a supplementary. You should call ne. I am also on your list.

MR. CHAIRMAN: I am not bound to call in the order you prescribe.

SHRI PHOOL SINGH: Is it not due to the lact that the pr. duction of oilseeds is not increasing?

SHRI ANNASAHFii SHINDE: As there has been no fruitful research in oilseeds so far, part of the hon'We Member's statement is correct that oil pr >duction is not coming up satisfactorily. Dul we are very much at it. Coordinated research projects have been taken up as a result of the experience during the last three \ars. Package programmes of production ai I icing taken up.

SHRI A. G. KUIK.ARNI: May I know. Sir, if it is not a f3 t that in the Ministry "of Food and Agriculture the programme of Import substitution, particularly in the case of oilseeds and cotton, is an utter failure? The poor people do not get groundnut oil for getting them st ne nourishment. To obviate the sufferinj to the poor, will the Government at least agree to the following proposal? First, the\ should ban these vegetable ghee product companies from using pure groundnut oil. Instead, they should use solvent oil becau e at present the groundnut cake production is 28 lakh tonnes while we crush only 8 lal h tonnes in the solvent extraction. Tlie rest is used for cattle feed.

MR. CHAIRMAr-: What is your question?

SHRI A. G. KULKARNI: This is a technical subject and a subject of the highest importance. Perhap* Mr. Shyam Dhar Misra, who is also a co-op. rator like me. will agree nith me that out >f 28 lakh tonnes of groundnut oil cake, only 8 lakh tonnes is

used in t Ii is. solvent extraction. You should ban the vegetable ghee plants from using groundnut oil so that at least that much oil is saved. That is number one. Secondly, Sir, ! want to know . . .

MR. CHAIRMAN: Mr. Kulkarni, you -hould have regard for others also.

SHRI A. (.. KULKARNI: I wiH give thi in a chance. You do not worry. Secondly, 'ing rice bran oil, you have got an installed capacity of 3 lakh tonnes, but you i KV ing only 1.5 lakh tonnes. What solution have you got to improve the position?

MR. CHAIRMAN: I have requested you not to put such long questions.

SHRI A. G. KULKARNI: Sir, if your re quest for not putting long questions is addressed only to Kulkarni, I am not prepared to accept it. It must be followed by other Members also.

MR. CHAkRMAN: Well, somebody has io make a beginning.

SHRI ANNASAHEB SHINDE: Sir, in the present context, it is not practical to ban the use of groundnut oil in Vanaspathi factories. But the Government has been making efforts to see to what extent groundnut oil can be replaced by other substitute oils. For instance, the use of cotton-seed oil by all vanaspathi factories is being actively encouraged through active rebates etc. However, only a certain percentage can be used, because according to the experts, it is not desirable to use IOO per cent cotton seed oil and so what percentage should be used:" i'I to In-looked into.

The other suggestion is from a long-term development point of view. We shall examine this suggestion of the hon. Member. But immediately it is not a practical proposition.

SHRI A. G. KULKARNI: What about rice bran oil?

(No reply) MR.

CHAIRMAN: Next question.

RELIEF TO NEW MIGRANTS

*531. SHRI BHUPESH GUPTA :f SHRI B. K. KAUL: SHRI GANESHI LAL CHAUDHARY: SHRI S. D. MISRA: SHRI NAWAL KISHORE: CHAUDHARY A. MOHAMMAD-SHRI MAHAVIR TYAGI:

[†]The question was actuany asked on the floor of the House by Shri Bhupesh Gupta.

Will the Minister ot LABOUR AND RE-HABILITATION be pleased to state:

- (a) whether Government have made any assessment of ihe new migrants from East Pakistan who are now mostly in Hasanabad-Basirh.it area;
- (b) whether Government have received serioir complaints regarding their immediate relief and even dispersal of these migrants n» other centres; and
- (c) the total amount, if any, sanctioned In Government for their relief and rehabilitation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BISHWANATH ROY): (a) Yes, Sir.

- (b) As arrangements for the reception and dispersal of very large numbers of migrants have had to be made urgently, certain inadequacies did crop up, resulting in complaints. They are being attended to.
- (c) So far, about Rs. 136 lakhs have been sanctioned to various agencies for providing relief to the migrants of the influx of 1970.

SHRI BHUPESH GUPTA: Is it a tact that the dispersal of the refugees and migrants Irom thai area to other places is very slow, as a result of which their numbei is increasing there? I should like to know whether it is a fart that the hygienic conditions theic are very bad and that there are only 20 or 30 tents which have been put up to accommodate them. I shoul like to know whether Ihe Government is aware that some local landlord people are trying to create tension between the East Bengal. refugees who have come and the local people—most of them are Muslims—by offering lands to them, so that there will be communal riot and tension in that area which can be taken advantage of by the landlords. I should also like to know from the Government win the amount is so small and how much of the sanctioned amount has actually been spent.

SHRT BHAGWAT JHA AZAD: Sir. out of 1,63,399 persons who have already come this year, in the camps to-day—there are three reception centres at Hasnabad. Basirhat and Bongaon—we have got about 46,000 persons. That means that we have been able to disperse about 1,17,000 people from there. Our difficulty is that unless we find camps in the States we are not in a position to shift them. But I hope the House will appreciate that out of 1,73,000 persons who have come, only 46,000 are there and the rest have been shifted from there. About hygienic conditions and accommodation, we are giving them tents, tarpaulins . . .

SHRI BHUPESH GUPTA: How many tents?

SHRI BHAGWAT JHA AZAD: Five hundred tents, i.e., on the basis of one tent to one family. We have given tarpaulins and we have constructed "bashas"; we have given bricks also. But the area, as hon. Members know, has hardly any highlands at that particular point. We have provided 46 and 2li latrines at Hasnabad and Basirhat, but the rain is so incessant that sometimes difficulties are there. But we have given sufficient bleaching powder and so on. We are trying io do all that, but the area itself is Mich thai: it is very difficult to improve. But we are trying our best and we have spent as much as possible.

SH far as ihe question of spending is concerned, we have given on account to West Bengal Rs. St) lakhs as an advance and there is no ceiling on the expenditure. Even il. they spend more, we are prepared to give them. Therefore, from our side we are doing our best in this connection.

SHRI BHUPESH GUPTA: The honourable Minister has said that there is no ceiling on the expenditure. Did the West Bengal Government place before the Government oE India any demand for any specific amount of money for the rehabilitation, relief and dispersal of these people? If not, has the Government of India taken any steps to assess what would be their financial requirement in this regard? I should also like to know in ihis connection from the Government as to what happened to the various offers tliat were made by, for example, the Maharashtra Government, the Madhya Pradesh Governmentt and certain other State Governments, that land would be made available. other Governmertt Have they actually made available any land where these displaced persons may be dispersed? I should also like to ask further in this connection as to why, in the absence of any arrangement outside the State, these displaced persons are not being removed to certain other districts like Purulia and 'Bankura where perhaps they can be temporarily resettled pending other better arrangements. Why arc such steps not being taken?

SHRI BHAGWAT JHA AZAD: If the honourable Member is referring to the expenditure on the new migrants, on the new influx in 1970, I would say that we have c;\(\(\)\)\tag{\tag{t}}\tag{t} the honourable Member is referring in the migrants: since 1964

SHRI BHUPESH GUPTA: I am talking of the new migrants arising since January this Vear

SHRT BHAGWAT THA AZAD: The term "new migrants" is applicable to the migrants since 1964. For the year 1970, as I hn\e told the honourable Member, we have given on account Rs. H9 lakhs and we have

no request pending from the West Bengal Government so tar as the allotment of money is concerned.

SHRI BHUPESH GUPTA: That means, Sir, it is a very serio is matter that the West Bengal Government is not doing anything.

SHRI BHAGWAT JHA AZAD: No, no. I would not say the it. The West Bengal Government is doing its best. We have no complaints against he West Bengal Government on this. OUT problem in West Bengal is only aho tt the transit facilities where these person! are resettled. About the present arrange tients I have admitted myself that there re some limitations in those areas. As re aids the other places which the honourable Member has suggested, Sir. he is hima 11 aware that there is hardly any land le) in West Bengal where these persons can be settled. Therefore, there is no use suggi sting places where there is no land available About the question of settling them outsid Bengal, theic are two pails in that. One . you may put them in camps: and the othi i is their rehabilitation on land. I must sai that the State Governments have agreed p lake them in camps. We have nol been ible. tn the short distance of time, to et any land from the State Governments for rehabilitation.

SHRI BHUPESH GUPTA: I wanted to know from the hone prable Minister whether any State Governm nt has actually made available any land because promises have been made some ni nlhs ago. I should like to know what thei ' performance is. Is it not a fact . . .

MR. CHAIRMA? : No second question now please.

SHRI BHUPESH GUPTA: No second question; only third question . . .

MR. CHAIRMAN: Please sit down, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: I am not asking any question. I seek your protection. You tell me, Sir . . .

MR. CHAIRMA";: Did he not answer your point?

SHRI BHUPESH GUPTA: No. You tell TOc and I will sit down because I go by your ruling

SHRI S. D. MISI'A: Mr. Bhupesh Gupta, yon are already pri ni ing them.

SHRI BHUPESH GUPTA: Sir, he says that I am protect! ig them. It is a reflect-tion on

MR. CHAIRMA V: I do not mind any reflection. Don't um worry about it.

SHRI BHUPESH GUPTA: Have the State Governments actually made the lands available? This is what I want to know.

MR. CHAIRMAN: Let others also ask some questions.

SHRI D. SANJIVAYYA: Sir, may I clarify the position? The point is this. One has to take these migrants to various States to pul them in camps. For that all the State Covernments whom we approached, have agreed. But the second point is to rehabilitate them, to give them land, to give them houses, and so on and so forth. With regard to that question we are still in correspondence. Some explorations are going on.

SHRI BHUPESH GUPTA: Nothing has come out.

SHRI B. K. KAUL: I would like to know how many Hindu and Muslim Pakistani nationals are among the new migrants. That is my question No. 1? No. 2: In what proportion they have been dispersed all over the country? No. .'5: How many Hindu Pakistani nationals and Muslim Pakistani nationals have been sent or moved on their own, particularly to Assam? No. 4: Have the Covernment of India recognised these migrants as Indian nationals? If not, what do they propose to do with them? I would also like to know whether the Government of India would like to allow them to stay over here as fake Indian nationals and take part in the poli-tical activities of India.

SHRI BHAGWAT JHA AZAD: The new migrants that we have ate all Hindus . . .

SHRI B. K. KAUL: My point is . . .

MR. CHAIRMAN: He has answered tliat they are Hindus. Now allow him to continue.

SHRI B. K. KAUL: I want to know whether they are Pakistani nationals.

MR. CHAIRMAN: Let him complete his icply and if there is anything left, then you can ask

SHRI BHAGWAT JHA AZAD: Whether Pakistani nationals are coming here or not is an entirely separate question. I am saying that these new migrants are" all Hindus. They ask for relief and rehabilitation. They are all Hindus. They have been sent to the different parts of the country. This answers the second part of his question. The third point is about the political activities. Well, I must say that these persons are in nimble. They are here and we want to rehabilitate them. About their participation in the political life of the country, we should not be worried or concerned. When they become economically strong, they will opt for that.

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SHRI Ii. K. KAUL: The Minister has not replied io any question ot mine. I asked whether those who are coming as new migrants are Hindu Pakistani nationals or Muslim Pakistani nationals.

MR. CHAIRMAN: He said that all are Hindus.

SHRI B. K. KAUL: There are Hindus who are Pakistani nationals. They may be Hindus. Still they may be Pakistani nationals.

SHRI BHAGWAT JHA AZAD: I would like to say for tlie information of the hon. Member that they are Pakistani nationals who have tome to India and to our knowledge most of them are Hindus.

SHRI B. K. KAUL: Have the Government of India recognised these Hindus as Indian nationals?

MR. CHAIRMAN: This is another auestion.

SHRI B. K. KAUL: This is a part of the same question.

MR. CHAIRMAN: He has answered your question . . .

SHRl B. K. KAUL: The point is that if they are recognised as Indian nationals, they will be eligible to vote. I would, therefore, like to know- whether these Hindus are eligible to vote or not .

MR. CHAIRMAN: That is a different question.

SHRI S. fo. MISRA: The Minister owes one explanation to one of his points. His question was about those Muslims of Pakistan who arc coming to Assam. In what category you put

MR. CHAIRMAN: This docs not arise out of this

SHRI D. SANJIVAYYA: The question relates to whether the Government have .

MR. CHAIRMAN: I have said that this docs not arise

SHRI NAWAL KISHORE: First of all I want to know from the Minister whether any assessment has been made of the properties and oiher assets left by the refugees in Pakistan and whether any compensation has been demanded from Pakistan for that.

Secondly, Sir, I want to know whether. besides (and, other avenues of employment are being opened to those refugees who arc coming Irom East Pakistan.

Thirdly. Sir, I want to know how many refugees have been sent to Uttar Pradesh till

SHRI BHAGWAT JHA AZAD: Sir, about the assessment of the property left in East Pakistan, they are coming since February. We have made no such assessment. Under the Nehru-Liaquat Pact, the refugees who are coming from East Pakistan still keep a right on their property. Therefore, no assessments are made for thai pur-post.

About the second part of the question, the answer is 'Yes'. We make a classification alter they are properly put in the canrps and then we see whether they can be ve-habih'tated in industries.

Aboul the third pan of the question, we have stni to different States. In Uttar Pradesh, up till now. we have sent to Rud-rapur 5,077 nnd to Hastinapur bii'17.

SHRI MAHAVIR TYAGI: Sir. may I know the total number of migrants from East Pakistan since the partition, the total number till today? That is one question.

Secondly, has the Government protested againsl the policy of the Pakistan Government in throwing out their citizens and sending them to India, forcing them to come io India? If ihev have protested, I would like to know what their reaction is and hon' long ihis process will go on.

Thirdly, are the Government making any distinction between the Muslim citizens of India who are migrating and the Muslim citizens of Pakistan migrating into Assam and the Hindu citizens of Pakistan coming to some oiher part of the country? Is there any distinction made between these types of citizens only on account of their religion? Are these Muslims—they are welcome litre —are they also being provided with facilities meant for the refugees because they too are coming? Shri Fakhruddin Ali Ahmed knows it better.

(Interruptions)

SHRI ARJUN ARORA: Sir, on a point of order. Sir. the point of order arises from Shri Tyagi, a former Minister of Mahavir Rehabilitation, asking questions on the Ministry of Rehabilitation. Sir, a good parliamentary convention, both in Britain and this country, has been that an ex-Minister does not ask questions about the Ministry over which be has presided. Shri Tyagi is (Interruptions) . . . Shri Tyagi is a senior parliamentarian. But, somehow this important convention escaped bis mind. In view of this

. (Inier-ruptions) ... In view of this. Sir, I through you, request Shri Tyagi I" continue io respect this convention and with-draw auestion.

SHRI BHUI F.SH GUPTA: Sir, there is no such convention.

[Interruptions)

MR. CHAIRMAN: Please sit down.

Interruptions)

SHRI BHUI ESH GUPTA: Sir, only now you should at . . 4 (Interuptions). Sir, our experienci is tliat when the Ministers are out of ofi e, they talk sense.

(Interruptions)

SHRI MAU WIR TYAGI: Sir, . . . {Interruptions) ... I was Minister in the Cabinet. It 1 Cannot ask a question about one particulai Ministry, the other questions also 1 annot ask

SHRI AR JI N ARORA: Fortunately tor the country Mr. Tyagi never presided over tlie Cabinet. He was never the Prime Minister. He was only a Minister in charge of Rehabilital ou.

MR. CHAD .MAN: He has not accepted your suggestii n. Twenty minutes we have taken on this

SHRI CHH f A BASU: Other people will raise points (orders and those who want to put questi >HN will not be allowed.

SHRI BH GWAT JHA AZAD: The total number up-to-date is 51,54,000. About the second pa 1 as to how long this process wiH continu'. the Minstry of External Affairs has 1 ken up the matter with the Government c 1 Pakistan and they arc trying In settle 01 .ilk on I Iris issue. About the third part al. mi Assam, I am armed with details about lasanabad and Basirhat camps only. About Issaro I cannot reply.

MR. CHAIRMAN: Twentytwo minutes tie have take 1. Next question.

SHRI CHITTA BASU: You cannot ignore us in this \triangleright ly.

MR. CHAIRMAN: Please sit down.

SHRI CHI 1 \ BASU: I am not going to sit down. Yo 1 cannot ignore some Members in this mam 1. People will raise questions, they will lengthen their questions and they trill not be curbed but others who abide by the rulim are not allowed.

MR. CHAIRMAN: If I allowed anyone, 1. will allow rll of them.

SHRI N. I . SHEJWALKAR: On a point of order. Mter all we are facing this trouble every day regarding questions Hon. Members who are very anxious to put questions du not put their names first. If this practice is to continue . . .

श्री जगदम्बी प्रसाद यादव: वंगाल के रिपयू-जियों का हमें भी इन्टरेस्ट है ग्रीर हम भी इस संबंध में प्रश्न करना चाहते हैं।

श्री नः कु शेजवलकर : श्रीमन्, इस प्रश्न के संबंध में सात धादमियों की लिस्ट है धौर जब यह इतना बड़ा सवाल है तो इसके लिए धाप को समय निश्चित कर देना चाहिए क्योंकि एक ही सवाल पर काफी समय हो जाता है धौर बाकी सवाल पह जाते हैं।

SHRI M. K. MOHTA: I am on a point of order. The Chair has already called the next question and so we cannot go back. My submission is, this is such an important matter that a half-an-hour discussion may be allowed on this so that, others also may be satisfied.

MR. CHAIRMAN: For that the procedure is to give notice to me. It is not to say 'We shall not sit down'. We began this Session with a full-dav's discussion on this.

दिल्ली में गेंहू के मूल्यों में वृद्धि का विपरीत प्रभाव

*532. श्रीश्रीकान्त मिश्राः

श्री ना० कृ० शजयलकर : 🕆

भी प्रेम मनोहर :

श्री सुन्दर सिंह भंडरी :

श्री जगदम्बी प्रसाद यादव :

डा० भाई महाबीर :

श्री लाल आडवासी :

श्रं। जगदीश प्रसाद साथर :

श्री निरंजन वर्मा :

क्या **खाद्या तथा कृषि** मंत्री यह बनाने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में गेहूं के मूल्य में जो बृद्धि हालमें हुई है. उसके कारण निम्न तथा मध्यम ग्राय वर्ग के लोगों पर विपरीत प्रभाव पड़ा है; ग्रार
- (ख) यदि हां, तो इस संबंध में क्या कार्यवाही की जा रही है?

[†]The question was actually asked on the floor of the House by Shri N. K. Shejwal-kar.